### HIGH COURT OF CHHATTISGARH, BILASPUR

### **Endorsement**

# Endt No. 88 15 /Rules/2023

Bilaspur, dated 21/07/23

Copy of Chhattisgarh Gazette dated 21/07/2023 relates to amendment in the Rule 348(1) of the High Court of Chhattisgarh Rules, 2007 be forwarded to:-

- 1. Addl. Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 6. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 7. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 8. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- 9. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
   Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey High Court of Chhattisgarh, Bilaspur for
- 13. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 16. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- 17. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur, for information.
- 18. The Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
- 20. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
- 21. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
- 22. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
- 23. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 24. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
- 25. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 26. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- 27. Registrar Ministerial (S&A Cell/ C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- 28. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 29. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 30. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 31. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 32. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 33. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 34. Library, High Court of Chhattisgarh, Bilaspur for information.
- 35. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- 36. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Arvind Kumar Verma)
Registrar General 21.07.101

"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगढ/दुर्ग/09/2013-2015."

# छत्तीसगढ़ राजपत्र

# (असाधारण) प्राधिकार से प्रकाशित

क्रमांक ३४२]

रायपुर, शुक्रवार, दिनांक 21 जुलाई 2023 — आपाढ़ 30, शक 1945

# HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 21st July 2023

#### **NOTIFICATION**

No. 8810//Rules/2023.- In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes the following amendment in the **High Court of Chhattisgarh Rules**, 2007, which shall come into force from the date of its publication in the Official Gazette of Government of Chhattisgarh:-

## **AMENDMENT**

The Rule 348(1) shall be substituted with the following:-

"Every petition for initiating proceedings under the Act shall be registered either as Contempt Case (Criminal) or as Contempt Case (Civil). Contempt Case (Criminal) shall be heard and decided by the Division Bench and Contempt Case (Civil) shall ordinarily be heard and decided by an appropriate Single Bench."

By order of Hon'ble the High Court

Sd/-

(Arvind Kumar Verma) Registrar General